

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of July, 2018 (23.7.2018 to 27.7.2018)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
25.7.2018 Wednesday At 10.30 A.M. Misc. Petitions	1.	114/MP/2018	TPDDL	Petition seeking issuance of consequential directions to the respondents for complying with the detailed operating procedure qua reserve shut-down of the Unit(s) of the 2 x660 MW Mahatma Gadhi Thermal Power Plant at Matenhali, District Jhajjhar, Haryana. (<i>On admission</i>)
	2.	115/MP/2018	TPDDL	Petition seeking adjudication of dispute between the petitioner and respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the respondent during FY-2014-19.(<i>On admission</i>)
	3.	116/MP/2018	MCCPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change In Law as per the terms of Power Purchase Agreement dated 1.11.2013. (<i>On admission</i>)
	4.	178/MP/2018	ACME-Jodhpur	Petition under Section 79(1)(b) of the Electricity Act, 2003 for the of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of Notification dated 28.6.2017.(<i>On admission</i>)
	5.	13/MP/2018	APTSL	Petition seeking relief on account of 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the effective date of the Power Purchase Agreements.(<i>On maintainability</i>)
	6.	118/MP/2018	TRN-EPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change In Law as per the terms of Power Purchase Agreement dated 25.7.2013 (PTC-PPA). (<i>On admission</i>)
	7.	205/MP/2018	HBPCL	Petition under Section 79(1) (c) of the Electricity Act, 2003 read with the Indian Electricity Grid Code seeking direction for scheduling overload capacity (<i>On admission</i>)
	8.	227/MP/2017	LAPL	Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 directing respondent no.1 to charge transmission charges commensurate with the power being supplied from Unit-II of the petitioner power project to respondent no.2 for onward supply to respondent no. 3 i.e. 95 % of 300 MW and not entire 300 MW.
	9.	153/MP/2017	DVC	Petition under section 79(1)(d) of the Electricity Act, 2003 and CERC (Open Access in inter-State Transmission) Regulation,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation.
	10.	122/MP/2017 Alongwith I.A.No.96/2017	EPGL	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009 of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant

				at District Jamnagar in the State of Gujarat.
11.	248/MP/2016	KTL		Petition for setting aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).
12.	210/MP/2017	KTL		Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the bid due date .
13.	238/MP/2017	DMTCL		Petition seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of ERSS-VI Transmission Scheme implemented by Darbhanga-Motihari Transmission Co. Ltd. under Tariff Based Competitive Bidding.
14.	27/MP/2018	KWDPL		Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.
15.	254/MP/2017	BRPL& BYPL		Petition for re-setting of the rate of late payment surcharge under Regulation 45 of the 2014 Tariff Regulations.
16.	187/MP/2017	EP(MP)L		Petition for relinquishment of 750 MW of Long Term Access out of the 1200 MW granted under the Bulk Power Transmission Agreement dated 7.1.2009 under regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations,2009.
17.	188/MP/2017 Alongwith I.A.No.30/2018	ACMBSPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016. (I.A seeking amendments in the petition)
18.	189/MP/2017 Alongwith I.A.No.31/2018	ACME KSPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. (I.A. seeking amendments in the petition).
19.	190/MP/2017 Alongwith I.A.No.32/2018	ACME HSPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016. (I.A for seeking amendments in the petition)
20.	201/MP/2017 Alongwith I.A.No.33/2018	ACME KSPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016. (I.A for seeking amendments in the petition)
21.	202/MP/2017 Alongwith I.A.No.35/2018	ACME KSPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016. (I.A for seeking amendments in the petition)
22.	203/MP/2017 Alongwith I.A.No.36/2018	ACME VSEPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016. (I.A for seeking amendments in the Petition).
23.	204/MP/2017 Alongwith I.A.No.37/2018	ACME BSPPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016. (I.A for seeking amendments in the petition)
24.	230/MP/2017 Alongwith I.A.No.34/2018	ACME KSPPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.(I.A seeking amendments in the petition).
25.	231/MP/2017 Alongwith I.A.No.38/2018	ACME RSPPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016. (I.A seeking amendments in the petition).
26.	232/MP/2017 Alongwith I.A.No.39/2018	ACME MSPPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016.(I.A seeking amendments in the petition)
27.	233/MP/2017 Alongwith	ACME YSPPL		Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the

		I.A.No.40/2018		provisions of the Power Purchase Agreement (PPA) dated 9.8.2016. (I.A seeking amendments in the petition).
	28.	33/MP/2018 Alongwith I.A.No.50/2018	ACME- JSPPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of Notification dated 28.6.2017. (I.A seeking amendments in the petition).
	29.	34/MP/2018	APJPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreements.
	30.	47/MP/2018	APTPL	Petition under Section 79 of the Electricity Act,2003 seeking relief on account of 'Change in Law'viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreement.
	31.	52/MP/2018	APVPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the petitioner and Solar Energy Corporation of India Limited dated 21.10.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the petitioner after the Effective Date of the Power Purchase Agreements.
	32.	50/MP/2018	PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed by the petitioner and NTPC Limited dated 16.9.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws.
26.7.2018 Thursday At 10.30 A.M. Misc. Petitions	1.	129/MP/2018	SVPL	Petition for the revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificate (REC) mechanism and consequent reliefs(<i>On admission</i>)
	2.	136/MP/2018	PGCIL	Petition for taking over the assets namely the Indian portion of 132 kV S/C Deothang- Rangia Transmission Line and associated bays at Rangia S/S from the Government of India (<i>On admission</i>).
	3.	22/MP/2018	M&MI	Petition for direction to the respondents, NLDC and Tamil Nadu Transmission Corporation Limited- State Nodal Agency for the revalidation of accreditation and registration of the Petitioner under the renewable Energy Certificate (REC) mechanism and consequent reliefs. (<i>On admission</i>)
	4.	128/MP/2018 alongwith I.A. No. 28/2018	NETCL	Petition for revision of transmission tariff for Asset I: 400 kV D/C Palatana-Silchar Twin Moose Conductor Transmission Line-247.39 km, Asset II: 400 kV D/C SilcharByrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line214.41 km, Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km, Asset IV: 400 kV D/C SilcharAzara (one circuit on D/C towers) Twin Moose Conductor Transmission Line256.41 km and Asset V: 400 kV D/C Azara - Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999(<i>On admission</i>).
	5.	156/MP/2018	MBP(MP)L	Petition seeking compensation/relief for increased expenses due to certain events of 'Change in Law' as per the applicable provisions of the PPAs dated 18.1.2014 and 20.1.2014. (<i>On admission</i>)

6.	16/MP/2018	TWE(P)L	Petition for issuance of RECs updating of name and re-registration of the petitioner under the Renewable Energy Certificate Mechanism.
7.	201/TD/2018	RETL	Petition for surrender of the Inter-State Trading licence .
8.	30/MP/2018	AGE(MP)L	Petition under Section 79 (1) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the letter dated 22.11.2017 of the Respondent, wrongly denying the use of connectivity granted to M/s AGEL (Petitioner's parent company) at Khavda, by the petitioner proposed wind project at Dayapar in Kutch district of Gujarat.
9.	164/MP/2017	IL&FS	Petition seeking surrender of 610MW (575 MW in WR and 35 MW in SR) out of the total LTA quantum of 1150 MW granted under the Bulk Power Transmission Agreement dated 24.12.2010.
10.	19/MP/2018	TSPFPL	Petition in relation to disputes having arisen under the Power Purchase Agreement(PPA) dated 11.4.2016 between the parties.
11.	151/MP/2016	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of order dated 8.6.2013 in Petition No. 245/MP/2012.
12.	115/MP/2016	TENGEDCO	Petition for excess tax reimbursed by Southern beneficiaries on account of wrong calculation of income tax by NLC.
13.	158/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.01.2016 read with the terms of NIT dated 22.12.2015 executed between the petitioner no. 1 and respondent.
14.	159/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from respondent on account of event pertaining to change in law as per the terms of LOI dated 14.01.2016 placed by the respondent upon the petitioner.
15.	160/MP/2017	TPTCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the respondent upon the petitioner no. 1 for supply of power from plant of petitioner no. 2.
16.	194/MP/2017 alongwith I.A. Nos. 24/2018 and 25/2018 .	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service for claiming relief under TSA dated 14.03.2016 relating to implementation of the transmission Project Elements (Interlocutory Applications for amendment in the petition and interim relief not to take any coercive actions whatsoever, till the adjudication of the present petition).
17.	44/TD/2018	REPL	Application for grant of trading licence under Section 14 of the Electricity Act, 2003.
18.	225/MP/2017	NEEPCO	Petition seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBPL).

(T.D.Pant)
Dy.Chief (Legal)
24.7.2018